

(57)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CCP No.443/92 in  
RA No.211/92 in  
CCP No.317/91 in  
OA No.1958/90

Date of decision:26.03.93

Sh.J.D.Gupta

..

Petitioner

versus

Sh.O.P.Goel,  
DG of Works,  
New Delhi & anr.

..

Respondents

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN  
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

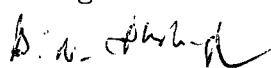
For the Petitioner .. Sh.Shyam Babu, Counsel

For the Respondents .. Sh.M.L.Verma, counsel

ORDER(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

After hearing Shri Shyam Babu, counsel for petitioner and Shri M.L.Verma, counsel for the respondents, we are satisfied that the respondents are required to pay Rs.500 to the petitioner towards cost as directed by the Tribunal in its order dated 28.8.92. We grant two weeks' time at the request of Shri M.L.Verma to pay the said amount of Rs.500 to the petitioner in cash or by a cheque to be tendered to the petitioner's counsel drawn in favour of the petitioner. In view of the statement made at the bar by Sh.Verma that the said amount will be paid within two weeks' time, recording his statement, this CCP stands disposed of. Notice of contempt discharged.

  
(B.N.DHOUNDIYAL)  
MEMBER(A)

  
(V.S.MALIMATH)  
CHAIRMAN

SNS  
260393